

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2020**

Name of the Company: Rajasthan State Industrial and
Investment Corporation Ltd
V/s

Amit Jain RP of Neesa Leisure Ltd & Anr
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Pavan S Godiawala, is present on behalf of the applicant. Advocate, Ms. Nidhi Prajapati is present on behalf of Mr. Nandish Chudgar, Advocate for the respondent.

At the joint request of learned lawyers of both sides, the matter is adjourned.

List the matter on 21.01.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 17th day of December, 2020.